

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15198/2023

(Arising out of impugned final judgment and order dated 02-08-2023 in CRLA No. 1948/2017 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ANOOB VERMA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 243913/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 243912/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Ms. Ridhima Singh, Adv.
Ms. Veera Kaul Singh, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR
Mr. Manoj Kumar, Adv.
Ms. Tania Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the request of learned counsel for the petitioner,
list the matter after two weeks.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)